

Demand of Anganwadi Workers

402. SHRI MANJAY LAL:
SHRIMATI GEETA MUKHER-
JEE:

Will the Minister of WELFARE be pleased to state:

(a) whether Anganwadi Workers had again requested Government in May, 1990 to accept their demands;

(b) if so, whether Government have accepted their demands in principal and

(c) if not, he reasons therefor?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRIMATI USHA SINHA): (a) to (c). Akhil Bhartiya Anganwadi Kamgar Union has given memorandum to the Government in May 1990 demanding the status of Government employees to Anganwadi Workers. Government is unable to accept these demands of giving the status of Government employees to Anganwadi Workers as it will be against the principle of the Integrated Child Development Services Scheme which is based on voluntary and community participation of village level women who work on part-time basis. Some of the Anganwadi Workers have filed a case in Supreme Court and the next date for hearing is 6th November, 1990. The issue is sub-judice.

[Translation]

**Demands of Trainees of Vishwayatan
Yogashram**

403. PROF. YADUNATH PANDEY:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether employees and trainees of Vishwayatan Yogashram in New Delhi and Katra had been on strike for the past several months and also staged demonstrations in Delhi;

(b) if so, the main demands of these students and employees and the steps taken so far by Government to meet their demands; and

(c) the details of expenditure from the grants sanctioned by his Ministry towards payment of salaries to employees and to met other expenses?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) The employees and trainees did not go on strike. However, they held demonstration in the month of May, 1990.

(b) Their main demands relate to take over the management of Vishwayatan Yogashram by the Government, investigation of the alleged irregularities committed, completion and recognition of the training courses in the VY and lifting of the lock-out. This Ministry had advised the Managing Trustee of VY which is a private registered society to approach the Department of Education, Ministry of Human Resources Development for grants.

(c) The details of the grants released to Vishwayatan Yogashram and the expenditure incurred by it on salaries etc. as reported by the Managing Trustee of the VY during the last 5 years are as follows:

| Year | Grants released | Expenditure |
|---------|-----------------|-------------|
| 1985-86 | 8.00 lakhs | 7.98 lakhs |